

(c) what modifications have been or are being made in the Pay Commission recommendations to ensure that the teachers are not in a loss?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV): (a) It is a fact that in the case of certain categories of teachers, the Pay Commission has recommended lesser rates of increment.

(b) and (c) The matter is under consideration of Government.

Slum Clear; nee Schemes

1538 SHRI VITILAL GADGIL: SHRI B. T. KEMPARAJ: SHRI JANARDHANA REDDY: SHRI MAOGODALI KHAN*: SHRIMATI SUSHILA SHANKAR ADIVARFAR:

Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether population is the only criterion for the inclusion of an area in the Slum Clearance Scheme; and

(b) whether cities like Thane Nasik and Kolhapur with individual complexes are proposed to be included in the Slum Clearance Schemes?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHRI OM MEHTA): (a) and (b) The Slum Clearance Scheme is in the State Sector and decisions relating to the extension of the scheme to various cities are taken by the State Governments.

राष्ट्रीय राजमार्ग

1339. श्री श्याम लाल यादव : क्या नौबहन और परिवहन मंत्री यह बताने की कृपा करेंगे कि चालू वित्तीय वर्ष में पूर्वी उत्तर प्रदेश और बिहार में राष्ट्रीय राजमार्गों को चौड़ा करने तथा उनकी मरम्मत करने की योजना का क्या व्यौरा है और इस सम्बन्ध में अब तक कितनी प्रगति हुई है ?

National Highways

1339. SHRI SHYAM LAL YADAV: Will the Minister of SHIPPING AND TRANSPORT be pleased to state the details of the scheme for widening and repairing the National Highways in the Eastern Uttar Pra-

desh and the progress so far made in this regard?

नौबहन और परिवहन मंत्रालय में राज्य मंत्री (श्री एम. बी. राना) : सूचना उत्तर प्रदेश और बिहार सरकारों से एकत्रित की जा रही है और प्राप्त होने पर उसे सभा पटल पर रख दिया जायेगा।

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI M. B. RANA): The information is being collected from the Governments of Uttar Pradesh and Bihar and will be laid on the Table of the House on its receipt.]

Allocation of Levy Sugar to Maharashtra

1340. SHRI B. T. KEMPARAJ: SHRI JANARDHANA REDDY:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government have not increased monthly allocation of levy sugar to Maharashtra since December 1972 in spite of persistent demand by Maharashtra Government; and

(b) if so, the reasons for not increasing the allotment?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (PROF. SHER SINGH): (a) and (b) Levy sugar is being allotted to all the States on a rational basis from March, 1972 onwards, after taking into consideration the 1971 census population figures, the pattern of consumption during 1907-68 and 1968-69, (when the difference between the price of levy sugar and free market sugar was significant) and the availability of sugar stocks. Due to limited availability of sugar stocks it has not been possible to accept demands for increase in the monthly quotas of levy sugar fixed for various States, including Maharashtra State.

Memorandum by the Residents of E.P.D.P. Colony

1841. SHRI T. G. DESHMUKH: SHRI SULTAN SINGH:

Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether the allottees of the East Pakistan Displaced Persons Colony near Kalkaji, New Delhi, have represented to the Lieutenant Governor, Delhi Administration in a Memorandum dated August 11,